

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).26341-26342/2011
(From the judgement and order dated 06/09/2011 in WPC No.3204/2009,WPC
No.4229/2009 of the HIGH COURT OF CHHATTISGARH AT BILASPUR)

VIKAS PRATAP SINGH & ORS. Petitioner(s)

VERSUS

STATE OF CHHATISGARH & ORS. Respondent(s)
(With prayer for interim relief)

WITH SLP(C) NO. 26349 of 2011
(With appln.(s) for impleadment as party respondent and prayer for interim
relief and office report)

SLP(C) NO. 27694 of 2011
(With appln.(s) for permission to file rejoinder affidavit and with prayer
for interim relief and office report)

CONMT.PET.(C) NO. 433 of 2011
(With prayer for interim relief and office report)

SLP(C) NO. 7463 of 2012
(With appln.(s) for ac/delay in filing SLP and exemption from filing O.T.
and c/delay in refiling SLP and with prayer for interim relief and office
report)

Date: 08/05/2013 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Kunal Verma,Adv.

Mr.P.P.Rao, Sr.Adv.
Mr.Basava Prabu Patil, Sr.Adv.
Ms. Praveena Gautam, Adv.
Mr.Pusshp Gupta, Adv.

Mr.Fakhruddin, Sr.Adv.
Mr.Raj Kishor Choudhary, Adv.
Mr.Anshul Chandra, Adv.
Ms.Jaswant Mann, Adv.
Ms.Sadaf, Adv.
For Mr. T. Mahipal, Adv.
: 2 :

For Respondent(s) Mr.Atul Jha, Adv.
Mr.Sandeep Jha, Adv.
For Mr. Dharmendra Kumar Sinha,Adv.

Mr. C.D. Singh ,Adv

Mr.Sanjeeb Panigrahi, Adv.
Mr.L.Nidhiram Sharma, Adv.
For Mr.Siddharth Choudhary, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the request of learned counsel for the State, call the matters on

10.05.2013.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar